

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. No. 126(ND)/2016**

**IN THE MATTER OF:**

**Mr. C.M Narula**

.....Petitioner

**v.**

**M/s. CMD Pardesi Developers Pvt. Ltd. & Ors.**

.....Respondents

**SECTION : UNDER SECTION 241/242 of Companies Act**

**Order delivered on 21.08.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s) : Shri Gaurav Mitra, Advocate  
Shri Gaurang Gupta, Advocate  
Ms. Shriya Raychaudhuri, Advocate  
Ms. Vijeta Singh, Advocate**

**For the Respondent(s) : Shri Abhinav Sharma, Advocate for R-1-3**

**ORDER**

On behalf of the arguing counsel, Mr. Rakesh Khanna, requests for adjournment has been made as he is in some personal difficulty. Request has not been opposed.

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List the matter for arguments on 19<sup>th</sup> September, 2017.

Sdl-

**(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT**

Sdl-

**(DEEPA KRISHAN)  
MEMBER(TECHNICAL)**